

(3)

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.221/94

New Delhi this the 14th Day of February, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)
Shri C.J. Roy, Member (J)

1. Miss Seema Kishwan
D/o Shri V. Kishwan
Age 24 years,
TGT Drawing,
Govt. Girls Composite Model
Sr. Secondary School No. 1
MS Park, Shadara, Delhi-32
R/o 11-, Pkt. B Group IV,
Dilshad Garden, Delhi-95.
2. Mrs. Gurpreet Kaur,
W/o Shri Devinder Singh,
Age 28 years,
TGT Drawing,
Govt. Coed Model Secondary School,
J & K Block,
Dilshad Garden, Delhi-95
R/o B-227, Vivek Vihar, Delhi-95.
3. Miss. Medhu Kharbanda
W/O Shri Ajay Kharbanda
Age 30 years,
TGT Drawing,
Govt. Coed Middle School,
New Ashok Nagar, Delhi,
R/O A-79, Sector 40,
NOIDA-201301.

.... Applicants

(Through: Shri K.N.R. Pillay
Advocate)

AND

1. Govt. of National Capital Territory of Delhi
Through the Director of Education
Delhi-110006.
2. Dy Director of Education, District East,
Rani Garden
Geeta Colony, Delhi-110031

.... Respondents

ORDER (ORAL)

Mr. N.V. Krishnan

The learned counsel for the applicants
submits that the respondents have withdrawn the
impugned order and, therefore, he seeks permission

contd...2.

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to withdraw this O.A., as it has become infructuous.
In the circumstances permission is granted. The O.A.
is dismissed, as having become infructuous.

C. J. Roy
(C.J. Roy)
Member (J)

N.V. Krishnan
(N.V. Krishnan)
Vice-Chairman (A)
14.2.84

San.